ईसानी, जो उसी नाम, जिस नाम से कोई संगठन इस
ईराक तथा लीवांत के इसलामी देश/
And whereas, under clause (m) of sub-section (1) of section 2 of the said Act, ‘terrorist organisation’ means an organization listed in the First Schedule or an organisation operating under the same name as an organisation so listed;

And whereas, the First Schedule to the said Act contains/ specifies the list of such terrorist organizations;

And whereas the Islamic State/Islamic State of Iraq and Levant/Islamic State of Iraq and Syria/Daish, a terrorist outfit operating in Iraq and neighbouring countries, has been resorting to terrorist actions to consolidate its position in that area by recruiting youth for ‘Global Jihad’ to achieve the objective of establishing its own ‘caliphate’ by overthrowing democratically elected governments, besides resorting to terrorism in the form of killing of innocent civilians and security forces;

And whereas, the Central Government believes that the Islamic State/Islamic State of Iraq and Levant/Islamic State of Iraq and Syria/Daish is involved in radicalization and recruitment of vulnerable youth from various countries including India;

And whereas, such recruitment of youth to the outfit from India and their radicalisation is a matter of serious concern for the country especially with regard to its likely impact on national security when such youth return to India;

And whereas, the Islamic State/Islamic State of Iraq and Levant/Islamic State of Iraq and Syria/Daish is involved in radicalization and recruitment of vulnerable youth from various countries including India;
And whereas, the Central Government is satisfied that the Islamic State/Islamic State of Iraq and Levant/Islamic State of Iraq and Syria/Daish is a terrorist organisation and has decided to add the said organisation and all its manifestations in the First Schedule to the said Act;

Now, therefore, in exercise of the powers conferred by clause (a) of sub-section (1) of section 35 of the Unlawful Activities (Prevention) Act, 1967, the Central Government hereby makes the following amendment in the First Schedule to the said Act, namely:—

In the First Schedule to the said Act, after serial number 37 and the entries relating thereto, the following serial number and entries shall be inserted, namely:—

“38. Islamic State/Islamic State of Iraq and Levant/Islamic State of Iraq and Syria/Daish, and all its manifestations.”

[F. No.11034/28/2014-IS-VI]

M. A.GANAPATHY, Jt. Secy.